

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.670
TO BE ANSWERED ON 06.02.2019

HARASSMENT OF INDIAN WORKERS IN U.S.

†670. SHRI BHARAT SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether H1B visa holder Indian professionals in America are made to work on less pay and adverse working conditions according to their work skills;
- (b) if so, the discussions, if any, held by the Government with the American administration to ward off the problem; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

(a) to (c) The Indian Mission and Consulates in the U.S. have not received complaints from Indian nationals holding H-1B visa that suggest the prevalence of adverse working conditions or insufficient pay for such Indian professionals employed in the U.S..

Official data released by the United States Citizenship and Immigration Services (USCIS) shows that in the Fiscal Year 2017 [1 October 2016 to 30 September 2017], H-1B visa holders reported average annual salaries of US \$ 86,000 and US \$ 98,000 for initial employment and continuing employment, respectively.

Government of India has closely consulted all stakeholders and engaged with the U.S. Administration and Congress on issues relating to movement of Indian professionals, and the H-1B programme. Government of India is keeping a close watch on the developments that may have a bearing on the Indian nationals in the U.S. and will do everything possible to safeguard their interests and welfare.
